CHANGE OF NAME

hitherto known as KHAIRUNNISA GIDBADE D/O MAHBOOBSAB IMAMSAHEB ANNIGERI W/O JAFARSAB residing at #40, DEVARGUDIHAL ROAD, VANI PLOT, HUBLI, PO: OLD HUBLI, DIST-DHARWAD, KARNATAKA-580024 have changed my name and shall hereafter be known as KHAIRUNNISA MAHBOOBSAB ANNIGERI vide Affidavit dated 21/11/2025 before Notary RAJKUMAR.

CHANGE OF NAME

I, VENUGOPAL L S/O LAKSHMANAIAH G residing at #641, 1ST MAIN 2ND CROSS BEML 3RD STAGE, PAPAIAH CHOULTRY, RAJARAJESHWARINAGAR, BANGALORE, KARNATAKA-560098 have changed the name of my minor son MADHUKAR V GOWDA aged 13 years and he shall hereafter be known as MAYANK V GOWDA vide Affidavit dated 21/11/2025 before Notary RAJKUMAR.

PUBLIC NOTICE

Notice is hereby given to the Public that the registered Original Sale deed dated 12-08-2011, executed by Sri.Munirraju S/o Late Doddakapinappa and others in favour of Smt.Bhagyamma W/o Sri.Obalesh, bearing document no. DBP-1-03335-2011-12 in CD DBPD238, registered in the office of the sub registrar, Doddaballapura, Bangalore Rural District, in respect of property bearing property no/Assessment no.17, Katha no.98, measuring East to West: 31 feet and North to South: 70 feet, totally measuring 2170 Sq.feet, comes under Bashettyhalli Grama Panchayath, situated at Yellupura Village, Kasaba Hobli, Doddaballapura Taluk, Bangalore Rural District, has been lost/misplaced. On behalf of my client I have given Police Complaint through online e-lost report, vide lost report No. 1911299/2025 dated 19-11-2025 for loss of the registered Original Sale deed dated 12-08-2011.

All persons are hereby informed not to deal or carry out any transaction with anyone on the basis of missing document. On behalf of the client Sri.Rameshachar S/o Sri.B.S.Siddeshwara Char and Smt.H.N.Lakshmi, the undersigned Advocate hereby invites claims or objections, if any. In case of any claims or objections kindly intimate the undersigned Advocate in writing to the below mentioned address within 7 days from this date. In absence of any claim within the stipulated time, it shall be deemed that above said property has no claim by virtue of lost said Sale deed.

Sd/-
Nalini D Mogale, Advocate,
No.213, 1st Floor, Shakthi Ganapathi Temple, Defence Layout, Vidyaranyapura, Bangalore-560097. Mobile - 7028017165

Place: Bangalore
Date: 22-11-2025

TENDER NOTICE

PRABHA ENERGY LIMITED

Corporate Office: 12A, Abhishree Corporate Park, Opp. Swagat Bungalows BRTS Bus Stop, Ambli Bopal Road, Ambli, Ahmedabad - 380058., Phone: 02717 - 488 611, e-mail: pncamd@prabhaenergy.com

1	Tender no.	PELNK CBM/Pipeline Trenching, HDD, Butt Fusion & Commissioning of HDPE PIPELINE /11/25
	Description of Work	Pipeline Trenching, HDD, Butt Fusion & Commissioning of 4", 6", 8" & 12" HDPE PIPELINE to have CBM Well to Well Inter-Connectivity
	Last date of submission of bid	05 December 2025, 17.00 Hrs

PEL, as joint operator, on behalf of consortium comprising with PEL, ONGCL and IOCL, invites tender from reputed and experienced Service Providers for Pipeline Trenching, HDD, Butt Fusion & Commissioning of 4", 6", 8" & 12" HDPE PIPELINE to have CBM Well To Well Inter-Connectivity at North Karanpura CBM Block, Jharkhand, India.

Interested agency may please visit https://pepl.etenders.in. Tender Documents are available for download on e-tender portal.

CHANGE OF NAME

I, GOPIDI VIJAYAKUMAR REDDY S/O GOPIDI VIDYA SAGAR REDDY residing at R075, SV GRANDEUR APARTMENT, KAMMASANDRA, VILLAGE ATTIBELE HABLI, ANANTH NAGAR, ANEKAL TALUK, KAMMASANDRA, DIST-BENGALURU, KARNATAKA-560100 have changed the name of my minor son G SOUMIL REDDY aged 16 years and he shall thereafter be known as GOPIDI SOUMIL REDDY vide Affidavit dated 21/11/2025 before Notary RAJKUMAR.

CHANGE OF NAME

I, VIJAYAKUMARA SALIMATH S/O LATE SHIVANANDA SALIMATH residing at NO 138 4th A MAIN ROAD, SECTOR A NEW TOWN, VTC+PO: YELAHANKA, BENGALURU, KARNATAKA-560064 have changed the name of my minor son SAI TEJASVI SALIMATH aged 10 years and he shall thereafter be known as VEDANTH SALIMATH vide Affidavit dated 20/11/2025 before Notary RAJKUMAR.

LOST

I, V.S.HARIPRASATH S/o S.R.Sripathy Jointly with T.P.K.RAMALINGAM S/O T.P Kuppusamy entitle for 500 shares of face value Rs 2/- (Post Sub-division) of United Spirits Limited(formerly: McDowell & Co.Limited),UB Tower, #24 Vittal Mallya Road, Bengaluru 560001 in folio MS089288 bearing Share Certificate No. 536480 (Dn: 49650543-49650642) for 100 shares of Rs. 10/- each.

I do hereby give notice that the aforesaid share certificate is not traceable and lost and I have applied to the company for transfer of the aforesaid shares from IEPF Authority to my demat account. The public is hereby warned against purchasing or dealing in any way with the said Share Certificate. The Company has informed me that if they do not receive any objection within 15 days from the date of issue of this advertisement for withholding of transfer to IEPF Authority, Company will submit its response to IEPF Authority for transferring the aforesaid shares to the demat account of the undersigned, after which no claim will be entertained by the company in that behalf.

Name: V.S.HARIPRASATH
T.P.K. RAMALINGAM
Date : 21.11.2025
Place: Bangalore

IN THE COURT OF PRINCIPAL SUBORDINATE JUDGE AT PONNERI

MCOP No: 31/2018

Minor.U.Vishnuvardhan, ... Petitioner

Vs

1. M.Subramaniam,
2. KMS Transport,
3. The Oriental Insurance Company Ltd, ... Respondents

To

R1 M.Subramaniam, S/o. Marappan, No.7, RC Complex, Door No: 206/261, S.G.Mutt Road, Chamrajpet, Bangalore- 560 081. Karnataka State. ... 1st Respondent

Please take Notice that the above case was filed by the Petitioner for Compensation, same was posted for your appearance to make any Objection on 05.12.2025 at 10.30 A.M. either in person or through your counsel if you fail to appear on that day case will be decided as Exparte.

S.C. Pallavan, B.C.A., B.L.,
B.Prabavathi, B.S.C., B.L.,
B.Kavitha, B.C.A.,B.L.
Counsel for Petitioner

S V Creditline Limited

CIN: U71290DL1996PLC081376

Regd. Office: 201, 1st Floor, Empire Apartments, Sultanpur, MG Road, New Delhi- 110030
Head Office: 5th Floor, Tower B, SAS Towers, Medicity, Sec-38, Gurugram, Haryana-122001
Tel: +91-124-4834600, E-mail: loanassignment_svcl@svcl.in, website: www.svcl.in

NOTICE FOR SALE OF STRESSED FINANCIAL ASSETS

S V Creditline Limited ("SVCL"), a Non-Banking Financial Company, invites Expression of Interest ("EOI") along with non-disclosure agreement for sale of Stressed Financial Assets. Interested eligible investors are requested to intimate their willingness to participate in the auction by way of an Expression of Interest. The data room will be open from November 22, 2025, to December 7, 2025 and last date for submission of bid is December 10, 2025. For any further information or sending your EOI, please mail us at loanassignment_svcl@svcl.in.

Gurugram, November 21, 2025

Office of the Executive Engineer Road Construction Department, Road Division, Chaibasa

eerodchaibasa-jhr@nic.in

Short E-Procurement Notice

E-tender Reference No. : RCD/CHAIBASA/2025-26/11 Date : 20.11.2025

1.	Name of Work	Widening/Strengthening & Re-Construction of Road from Hata-Chaibasa (NH-220) Railway Crossing to Barachiru and Power Grid Link Road (Total Length - 11.11 Km) under Road Division, Chaibasa for the year 2025-26.
2.	Estimated Cost (Rs.)	Rs 29,33,49,378.13 (Twenty Nine Crore Thirty Three Lacs Fourty Nine Thousand Three Hundred Seventy Eight & Thirteen Paisa) Only.
3.	Time of Completion	12 (Twelve) Months
4.	Date of Publication of Tender On Website	26.11.2025 at 11.30 AM
5.	Last date/Time for receipt of bids.	17.12.2025 Up to 3.00 P.M.
6.	Date of Opening of Bid	18.12.2025 at 03:30 A.M.
7.	Name & address of office Inviting tender	Office of the Executive Engineer, RCD, Road Division, Chaibasa
8.	Contact no. of Procurement Officer	7781899686
9.	Helpline number of e-Procurement cell	0651-3510880

* Further details can be seen on website http://jharkhand tender.gov.in

PR 366678 West Singhbhum(25-26)#D

Executive Engineer
RCD, Road Division,
Chaibasa.

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF JURIMATRIX SERVICES INDIA PRIVATE LIMITED

1.	Name of Corporate Person	JURIMATRIX SERVICES INDIA PRIVATE LIMITED
2.	Date of Incorporation of Corporate Person	06 December 2005
3.	Authority under which Corporate Person is incorporated / registered	ROC-Bengaluru
4.	Corporate Identity Number of Corporate Person	U74110KA2005PTC037857
5.	Address of the registered office and principal office (if any) of corporate person	The Estate, Level 4, 121 Dickenson Road, Bengaluru - 560 042, Karnataka, India.
6.	Liquidation commencement date of corporate person	19th November 2025
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Name: Mr. Joby Chacko Address: No.120, 3rd Cross, 3rd Main, Pride Valley View Layout, Jigani Hobli, Bengaluru - 560 105 Email: jobykc@gmail.com Ph: +91 95633 08656 Registration No. IBBI/IPA-001/IP-P01372/2018-19/12300
8.	Last date for submission of claims	19th December 2025

Notice is hereby given that M/s. Jurimatrix Services India Private Limited has commenced voluntary liquidation on 19th November 2025

The stakeholders of M/s. Jurimatrix Services India Private Limited are hereby called upon to submit a proof of their claims, on or before 19th December 2025 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 22.11.2025
Place: Bengaluru

Joby Chacko
Liquidator
Reg No. IBBI/IPA-001/IP-P01372/2018-19/12300

J&K Bank

The Jammu & Kashmir Bank Limited, Branch Office: Mysore, 2927-L44/ 6 & 7, Irwin Road, Lashkar Mohalla, Mysore-570001 CIN: L65110JK1938SGC000048

Ref: JKB/MYS/2025-26 Dated: 18-11-2025

POSSESSION NOTICE

Notice under Section 13 (4) of the SARFAESI Act-2002 read with Rule 8 (1) of the Security (Enforcement) Interest Rules, 2002

Whereas the Authorized officer of the Jammu & Kashmir Bank Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 and in exercise of powers under section 13(2) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice dated 18.08.2025 thereby calling upon the Borrower/Mortgagor namely: I) Mrs. Nayara Tasneem W/o Mr. J.S Ahmad Raza Prop M/s AAS Enterprises R/o No.2036/A, L-13/A Lashkar Mohalla, Mysore, Karnataka-570019 (Borrower) ii) Mr. J.S Ahmad Raza S/o Late Mr. Abdul Jaleel, R/o No.2036/A, New No L-13/A, Behind Shiya Mosque Road, Lashkar Mohalla Mysore, Karnataka-570001 (Guarantor) to repay an amount of Rs.1,34,16,531.21 (Rupees One Crore Thirty four Lakh Sixteen Thousand five Hundred Thirty One and Twenty One only) being the balance outstanding as on 07.08.2025 in the account of the Borrower, within 60 days from the date of the said notice together with the future interest and other charges thereon.

The said borrower having failed to repay the said amount, notice is hereby given to the said borrower in particular and the public in general that the undersigned being authorized officer of the J & K Bank Ltd. has taken possession of the mortgaged properties described herein below, in exercise of the powers conferred on me under section 13 (4) of the said Act read with Rule 8 of the said Rules, on this is the 18th day of November of the year 2025.

The said borrower in particular and the public in general are hereby cautioned against dealing with the said properties in any manner whatsoever and any dealings with the said properties will be subject to the charge of J&K Bank Limited for the amount in aggregating to Rs.1,32,94,214.04 (Rupees One Crore Thirty Two Lakh Ninety Four Thousand Two Hundred Fourteen and Paise Four only) as on 31.10.2025 together with future interest thereon from 01.11.2025 and other charges incurred or to be incurred.

The borrowers attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of the time available, to redeem the secured assets.

Note: The bank reserves the right to take action under provisions of SARFAESI Act, in secured asset mentioned in schedule B

DESCRIPTION OF THE PROPERTIES:

Schedule-A: 1. Equitable Mortgage of all that piece and parcel of immovable Residential Property together with the entire structures standing there on bearing Corporation No.2036/A, L-13A, situated at Ashoka west cross No.15, behind Shiya Masjid Road (Near bar ka Makkan), Laskar Mohalla Mysore and Bounded on the: East by: Property of Zuleka Bi Alias Amma Bi West by Chappadi Conservancy, North by: Road, South by: Property of J.S Abdul Raza. Measuring East to west 33 feet North to South 21 Feet in all Measuring 693 Sq ft.

2. Equitable Mortgage of all that piece and parcel of immovable Residential Property together with the entire structures standing there on bearing Corporation No.2036/A, L-13/A-1, situated at Ashoka west cross No.15, behind Shiya Masjid Road (Near bar ka Makkan), Laskar Mohalla Mysore and Bounded on the: East by: Property of Zuleka Bi Alias Amma Bi, West by: Chappadi Conservancy, North by: Property of Nayera Tasneema, South by: Property of Gulam Zainulabuddin. Measuring East to west 33 feet North to South 21 Feet in all Measuring 693 Sq ft.

Schedule-B: Vehicle "Dost Strong Ls BS6 Ashok Leyland"

Dated: 18.11.2025,
Place: Mysore

Authorized Officer,
Jammu & Kashmir Bank Ltd.

BAJAJ FINANCE LIMITED

Registered Office: Bajaj Auto Limited Complex, Mumbai - Pune Road, Akurdi, Pune 411035
Branch Office: Bajaj Finserv, Prestige Towers, 5th floor, Residency Road, Bangalore - 560025
Authorized Officer's Details : Name: Mr. Midhun C. Email ID: midhun.c@bajajfinserv.in Mob No.9019523334

APPENDIX- IV-A [See proviso to rule 8 (6)]

e-Auction Sale Notice Under SARFAESI Act 2002

Sale of Immovable Assets Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("ACT")

Notice is hereby given to the public in general and to the Borrowers/Co-borrowers/ Mortgagor(s) in respect of below mentioned secured asset which is mortgaged with Bajaj Finance Limited ("BFL"), and possession of which had been taken by undersigned Authorised Officer of BFL under the provisions of the ACT will be sold by Auction for recovery of the amount mentioned hereunder and further applicable interest, charges, and costs etc.

The secured asset described below is being sold on "AS IS WHERE IS, AS IS WHAT IS AND WHATEVER THERE IS" under Rule No. 8 & 9 of the Security Interest (Enforcement) Rules ("the Rules") for recovery of the dues detailed as under:

Particulars of E-auction

Name & Address of Borrower & Co-Borrower's	SLY POP AND GYPSUM SALES WORKS (Borrower) (Through its Proprietor/Authorised Signatory/Managing Director) At: Kachavalli Cross Magadi Main Road, Chikkagollarahatti Lakshmipura Post Dasanapura, Hobli Bangalore, Karnataka - 560091 SRINIVAS K (Co-Borrower) & ASHWINI M (Co-Borrower) Both At: No 6/7, Foram House Bylakonnenahalli, Near Kachonahalli Cross, Dasanapura Hobli, Magdi Main Road Kachohalli, Bangalore, Karnataka-562123
Loan Account Number	404LAP34034250
Statutory Demand Notice u/s. 13(2) Date & Amount	Notice Dated: 23-11-2022 Demand amount: Rs.77,49,740/-
Outstanding Amount as on 18.11.2025	Rs.83,93,782/- (Rupees Eighty-Three Lakh Ninety-Three Thousand Seven Hundred and Eighty-Two Only) as on 18/11/25
Description of Immovable Property	All that piece and parcel of the Non-Agricultural Property described as: Site No.6 Situated At Farmhouse Ballakonnenahalli Village Dasnpura Hobli Bangalore North Taluk Ballakonnenahall Village Gram Old Khatta No 71 New Khatta No 618 Site No 6 And 7 Formed Out Of Converted Survey No 26/1A, 26/2A And 26/2B Measuring East To West 20 Feet And North To South Eastern Side 64 Feet And Western Side 63 Feet Totally 1270 Sqft At Laxmipura Post Dasanapura, Hobli Kachohalli Cross Magadi Road, Bangalore, Karnataka-562123 Bounded as:- East: Site No.5, West: Site No.7, North: Private Property, South: Road. Site No 7 Situated At Farmhouse Ballakonnenahalli Village Dasnpura Hobli Banglore North Taluk Ballakonnenahall Gram Old Khatha No 71 New Khatha No 618 Site No 6 And 7 Formed Out Of Converted Survey No 26/1a, 26/2a And 26/2b Measuring East To West 20 Feet North To South Eastern Side 63 Feet And Western Side 62 Feet Totally 1250 Sqft At Laxmipura Post Dasanapura, Hobli Kachohalli Cross Magadi Road, Bangalore, Karnataka-562123 East: Site No.6, West: Private Property, North: Private Property, South: Road.
Reserve Price in INR	Rs.1,15,65,000/-
EMD	Rs.11,56,500/-
E-auction date and time	09/12/2025 3:00 PM to 5:00 PM
E- auction Portal	https://bankauctions.in
Last date of submission of EMD	08/12/2025
Bid Increment Amount in Rs.	Rs.50,000/-
Encumbrance Known to Secured Creditor	Not Known
Date of Inspection of Property	From 20/11/2025 to 08/12/2025 on working day between 9.30 AM to 5.30 PM with Prior appointment

Public in General and Borrowers in particular please take notice that if in case auction on date scheduled herein fails for any reason whatsoever then secured creditor may enforce security interest by way of sale through private treaty, at the discretion on of the secured creditor. For detailed terms and conditions of the sale, please refer to the link https://bankauctions.in and https://www.bajajfinserv.in/sarfaesi-auction-notices

Date: 22/11/2025, Place: BANGALORE

BAJAJ FINANCE LTD
Authorized Officer

BAJAJ HOUSING FINANCE LIMITED

Corporate office: Cerebrum IT Park B2 Building 5th Floor, Kalyani Nagar, Pune, Maharashtra-411014. Branch office: 1St Floor, Above Axix Bank, Opp Kerudi Hospital, Extension Area Road, Bagalkote

POSSESSION NOTICE

U/s 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, Rule 8-(1) of the Security Interest (Enforcement) Rules 2002. (Appendix-IV) Whereas, the undersigned being the Authorized Officer of M/s BAJAJ HOUSING FINANCE LIMITED (BHFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice(s) to Borrower(s)/ Co-Borrower(s)/ Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s)/ Co-Borrower(s)/ Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/ Co-Borrower(s)/ Guarantor(s) and the public in general that the undersigned on behalf of M/s Bajaj Housing Finance Limited, has taken over the possession of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8-(1) of the said rules. The Borrower(s)/ Co-Borrower(s)/ Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the below said property and any dealings with the said property will be subject to the first charge of BHFL for the amount(s) as mentioned herein under with future interest thereon.

Name of the Borrower(s)/ Guarantor (s) (LAN No., Name of Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
Branch : BAGALKOT LAN : H4G4ECN0371714 & H4G4RLP0127085 1.Suvarna Mahadev Teli (Borrower) At No 5/625, Bakshi Plot, Housing Colony, Mudhol, Karnataka-587313 Also At Ward No. 5 Budani Road, Mudhol Near Mantur Road, Mudhol 587313, 2. Mahadev Sidramappa Teli (Co-Borrower) At Ward No 3, Baxi Plot, Housing Colony, Mudhol Baglkot, Mudhol, Karnataka-587313. Also At Ward No. 5 Budani Road, Mudhol Near Mantur Road, Mudhol 587313	All that piece and parcel of the Non-agricultural Property described as: North Portion of Plot No. 12, RTS No. 468/20, R.S. No. 468/B, Ward No. 5, Budni Road Mudhol Tq Mudhol Dt Bagalkot - 587313, Measuring 51 Sq. Mts in total and bounded on;East: Plot No. 1, West: Budni P.M Road, North: Plot No. 11, South: Property of Sayyad Basha Malaghan's Property	28th Aug 2025 of Rs. 2,55,106/- (Rupees Two Lakh Fifty Five Thousand One Hundred Six Only)	19-Nov-2025

Date: 22.11.2025, Place: Mudhol

Sd/- Authorised Officer, Bajaj Housing Finance Limited

HDB Financial Services Ltd.

Registered Office: Radhika, 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad-380009.
Branch Office:- No.195/38, 1st Floor, HDFC Building, 10th Cross Road, Wilsan Garden Bangalore-27.

DEMAND NOTICE

Notice U/s 13(2) read with Section 13(13) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

You, the under mentioned borrower/ mortgagor is hereby informed that the Company has initiated proceedings against you under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and that the Notice under 13(2) of the Act sent to you by Registered Post Ack. Due for borrower/s has been returned undelivered. Hence you are hereby called upon to take notice and pay the outstanding loan amount mentioned against the said account with interest accruing there from within 60 days from the date of this publication, failing which the company will proceed against you by exercising its right under Sub-sec (4) of Section 13 of the Act by enforcing the below mentioned security to realize its dues with interests and costs. It is needless to mention that this Notice is addressed to you without prejudice to any other remedy available to the company.

Sr. No.	Name of Borrower/ Co-Borrower/ Guarantor/ Mortgagor	Loan Account No's:	Date of NPA & Demand Notice Date	Amount Due in Rs./ as on
1	1) Namokar Creations, First floor no. 189/191, Shop no. 3 VKVM Complex AS Char Street, Main Road, Opp. Chickpete Metro Station Sultanpete Banglore, Urban Bangalore, Bangalore-560053 Karnataka. And Also Shop No. FF-5, 5th floor, Daulat Market Municipal no. 91, (Old no. 91 & 91/1) M11 situated at old Thargupete Sultanpet Bangalore-560053. 2. Hemprabha Jain, 3. Lalith Kumar R Jain, 4. Sumeet Kumar Jain, 5. Rajkaran Bhandari, Temple Bell Premier Flat B 102 First Floor Ideal Home Layout, Kenchanahalli, Behind BATA Showroom, C Bangalore-560098 Karnataka.	53871921	Date of NPA: 06-11-2025. Demand Notice Date: 17-11-2025	Rs.35,10,094.87/- as of 12-11-2025 and future contractual interest till actual realization together with incidental expenses, cost and charges etc.

SCHEDULE OF THE SECURITIES-I:- All that piece and parcel of property bearing shop no. FF-5 on Fifth Floor, having 729.456 sq.ft. of super built with 117.869 sq.ft of undivided share in Building known as "Daulat Market" in Property Municipal No. 91 (old no. 91 & 91/1) M-11082 sqft, situated at old Tharagupet Sultanpet Cross, (Formely portion of old no. 258 known as Bungala Vatarain Sultanpet Cross, Banglore City, Banglore presently within limits of BBMP and bounded on : Land:- North: Conservancy Lane, South: Lane, East: Corporation Lane, West: Corporation Lane. Shop: North: Corridor of same property, South: Corporation Lane, East: Stair case and shop no. FF- 4, West: Shop no. FF-6.

Date: 22-11-2025, Place: Bangalore

Sd/- Authorised Officer, HDB Financial Services Ltd.

MUTHOOT HOUSING FINANCE COMPANY LIMITED

Registered Office: TC NO.14/2074-7, Muthoot Centre, Punnen Road, Thiruvananthapuram - 695 034, CIN NO – U65922KL2010PLC025624, Corporate Office: 12/A 01, 13th floor, Parinee Crescenzo, Plot No. C38 & C39, Bandra Kurla Complex-G block (East), Mumbai-400051 TEL. NO: 022-62728517, Email Id: authorised.officer@muthoot.com

APPENDIX -IV[Rule 8(1)] Possession Notice (For Immovable Property)

Whereas The undersigned being the Authorized Officer of the Muthoot Housing Finance Company Ltd., under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (ACT NO.54 OF 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to below mentioned Borrower/s / Guarantor/s. After completion of 60 days from date of receipt of the said notice, The Borrower/s / Guarantor/s having failed to repay the amount, notice is hereby given to the Borrower/s / Guarantor/s and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on them under section 13(4) of the said Act read with Rule 8 of the said Rules on this.

Sr. No.	Name of Borrower / Co-Borrower/ Guarantor	Date of Demand notice	Total O/s Amount (Rs.) Future Interest Applicable	Date of Possession
1	LAN No. MHFLPROYEL000005012763 1. Rajukumar L, 2. Kanthamma.	11-August-2025	Rs.22,60,211.87/- as on 08-August-2025	20-November-2025

Description of Secured Asset(s) /Immovable Property (ies): ALL THAT PIECE AND PARCEL OF THE IMMOVABLE PROPERTY BEARING COMES UNDER MOTHAKAPALLI VILLAGE V P KATHA NO.147, PROPERTY NO.151900203301200169 SITUATED AT A MOTHAKAPALLI VILLAGE, KGF TALUK, KOLAR DISTRICT; MEASURING EAST-WEST: 15.24 METERS, NORTH TO SOUTH: 24.384 METERS, IN ALL MEASURING 234.12 SQUARE METERS AND BUILD UP AREA 234.12 SQ.MTRS, AND WITH RCC RESIDENTIAL BUILDING G+1. EAST BY : OWN VACANT PROPERTY WEST BY :CC ROAD 30 FEET NORTH BY ;PROPERTY OF CHANDRAPPA SOUTH BY : CC ROAD 20 FEET.

The Borrower/s / Guarantor/s in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Muthoot Housing Finance Company Limited, for an above mentioned demanded amount and further interest thereon.

Place: Karnataka, Date: 22 November, 2025

Sd/- Authorised Officer , For Muthoot Housing Finance Company Limited

FORM NO. NCLT. 3A

ADVERTISEMENT DETAILING PETITION
[SEE RULE 35 OF THE NATIONAL COMPANY LAW TRIBUNAL RULES, 2016]
IN THE MATTER OF SCHEME OF ARRANGEMENT (DEMERGER)
AMONGST
NATURAL REMEDIES PRIVATE LIMITED
(PETITIONER COMPANY NO.1 / DEMERGED COMPANY)
WITH
HERBARUMINANT PRIVATE LIMITED
(PETITIONER COMPANY NO.2 / RESULTING COMPANY)
AND
THEIR RESPECTIVE SHAREHOLDERS AND CREDITORS
COMPANY PETITION (CAA) NO. 48/BB/2025
CONNECTED WITH
COMPANY APPLICATION (CAA) NO.33/BB/2025

NATURAL REMEDIES PRIVATE LIMITED
(CIN: U24232KA1998PTC023573)
A company incorporated under the Companies Act, 1956,
Registered Office Address of the Company plot no. 5B, 19th K M stone, Veerasandra Industrial area, Hosur Road, Electronic City post, Bangalore, Karnataka, India, 560100.
Represented by Mr. Ayush Agarwal, Director/Authorized Signatory
...Petitioner Company No.1 / Demerged Company

HERBARUMINANT PRIVATE LIMITED
(CIN: U21000KA2025PTC202777)
A company incorporated under the Companies Act, 1956,
Registered Office Address of the Company plot no. 5B, 19th K M stone, Veerasandra Industrial area, Hosur Road, Electronic City post, Bangalore, Karnataka, India, 560100.
Represented by Mr. Amit Agarwal, Director/ Authorized Signatory
...Petitioner Company No. 2 / Resulting Company
(Together called as "Petitioner Companies")

Notice of Petition

Joint Company Petition under Sections 230 to 232 of the Companies Act, 2013, seeking approval of Scheme of Arrangement of Natural Remedies Private Limited (Petitioner Company No. 1/ Demerged Company) and Herbaruminant Private Limited (Petitioner Company No.2/ Resulting Company) and their respective shareholders and creditors (Scheme) was presented by the Petitioner Companies on 7th day of November, 2025 and the said Petition is fixed for hearing before the Hon'ble National Company Law Tribunal, Bengaluru Bench on 19th day of December, 2025. Any person desirous of supporting or opposing the said petition should send to the respective Petitioner Companies Registered Office, Notice of his/ her intention, signed by him/ her or his/ her Advocate/ Representative, with his/ her name and address, so as to reach the Petitioner's Registered office not later than two days before the date fixed for the hearing of the Petition. Where he / she seeks to oppose the Petition, the grounds of opposition or copy of his/her affidavit shall be furnished with such notice. A copy of the Petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Natural Remedies Private Limited (Petitioner Company No. 1/ Demerged Company) Sd/- Mr. Ayush Agarwal, Director / Authorized Signatory	Herbaruminant Private Limited (Petitioner Company No.2/ Resulting Company) Sd/- Mr. Amit Agarwal, Director/Authorized Signatory

Date: 22.11.2025
Place: Bengaluru

ADITYA BIRLA HOUSING FINANCE LIMITED

Registered Office- Indian Rayon Compound, Veraval, Gujarat – 362266
Branch Office- G-Corp Tech Park, 8th floor, Kasar Wadavali, Ghodbunder Road, Thane, MH-400601

DEMAND NOTICE (under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)

Substituted Service Of Notice U/S.13 (2) Of Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002.

Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from Aditya Birla Housing Finance Limited (ABHFL), their loan accounts have been classified as Non-Performing Assets in the books of the Company as per RBI guidelines thereto. Thereafter, ABHFL has issued demand notices under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to repay the entire outstanding amount together with further interest at thecontractual rate on the aforesaid amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the demand notice is also being served by way of publication, as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules):

SL No	Name and Address Borrower/ Co-Borrower and Guarantor / Co-Guarantor & Loan A/C No.	NPA Date	Date of Demand Notice	Amount due as per Demand Notice /as on Date
1	1. RATHIKA NAYEEM MANIYAR (In The Capacity Of Available Legal Heir Of Late Nayeem Ismailsaheb Maniyar) Pid No. 150400300400107059, Gp No. 271, Rs No. 71, Main Road, Kangrali B K Village, Vaibhav Nagar, Belagavi, Belagavi, Karnataka, 590010 2. RATHIKA NAYEEM MANIYAR Pid No. 150400300400107059, Gp No. 271, Rs No. 71, Main Road, Kangrali B K Village, Vaibhav Nagar, Belagavi, Belagavi, Karnataka, 590010 3. RATHIKA NAYEEM MANIYAR (In The Capacity Of Available Legal Heir Of Late Nayeem Ismailsaheb Maniyar) Plot No 36 Rs No 71 Ansar Maholla ,6th Cross Rajiv Gandhi Road, New Vaibhav Nagar, Belgaum, Belagavi, Karnataka, 590010 4. RATHIKA NAYEEM MANIYAR Plot No 36 Rs No 71 Ansar Maholla ,6th Cross Rajiv Gandhi Road, New Vaibhav Nagar, Belgaum, Belagavi, Karnataka, 590010 Loan account no. LNDNGLAP-02250261284 & LNDNGLAP-02250261287	01.11.2025	19-11-2025	Rs. 4,38,837.82/- (Rupees Four Lac Thirty Eight Thousand Eight Hundred Thirty Seven and Eighty Two Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 06.11.2025

DESCRIPTION OF IMMOVABLE PROPERTY)PROPERTIES MORTGAGED: All That Piece And Parcel Of Land Comprised Bearing Plot No. 36, Rdpr No. 150400300400107059, Measuring 25' X 40' 1000 Sq. Ft. Open Plot From Out Of Rs No. 71, Situated At Kangrali Bk, Belagavi Within The Limits Of Jurisdiction Of Sub-Registrant, Belagavi, Karnataka, 590010 Boundaries As Under, To The East: By Remaining Part Of Rs No. 71, To The West: By 20' Road, To The South: By Plot No. 35, To The North: By Plot No 37.

We hereby call upon the borrower stated herein to pay us within 60 days from the date of this notice, the outstanding amount (s)together withfurther interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to enforce the security interest including but not limited to taking possaession of and selling the secured asset entirely at your risk as to the cost and consequences.

Please note that as per section 13(13) of the SARFAESI Act, all of you are prohibited from transferring by way of sale, lease orotherwise, theaforesaid secured assets without prior written consent of the Company. Any contravention of the said section by you shall invoke the penal provisions as laid down under section 29 of the SARFAESI Act and / or any other legal provision in this regard.

Please note that as per sub-section (8) of section 13 of the Act, if the dues of ABHFL together with all costs, charges and expenses incurred by ABHFL are tendered to ABHFL at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by ABHFL and no further step shall be taken by ABHFL or transfer or sale of that secured asset.

Date: 22.11.2025
Place: BELGAUM

Sd/- Authorised Officer
(Aditya Birla Housing Finance Limited)

COROMANDEL INTERNATIONAL LIMITED

Coromandel · murugappa

Regd. Office: "Coromandel House", 1-2-10, Sardar Patel Road, Secunderabad – 500 003, Telangana
Email ID: investorsgrievance@coromandel.murugappa.com, Website: www.coromandel.biz
CIN: L24120TG1961PLC000892, Phone Nos.: 040-6699 7300/6699 7500

NOTICE to Shareholders regarding Transfer of Dividend and Equity Shares to Investor Education and Protection Fund

NOTICE is hereby given that, pursuant to the provisions of Section 124(6) of the Companies Act, 2013 (the Act) read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("Rules") as amended to date, the dividend amount for the year 2018-19 (Interim) unpaid / unclaimed for a period of seven years is due to transfer to the Investor Education and Protection Fund ("IEPF") on February 26, 2026. Accordingly, the Company will be transferring such unpaid/ unclaimed dividend and the Equity Shares corresponding to the dividends which remained unclaimed for last seven consecutive years to IEPF, in accordance with the extant Rules.

The shareholders are requested to encash / claim such unclaimed dividends on or before February 10, 2026. The shareholders are requested to access the link https://www.coromandel.biz/investors/dividend/ and enter folio numbers / DPID & Client ID to know the details about the number of shares held by the shareholders, whose shares are liable to be transferred to IEPF as per the above mentioned Rules, in case such shareholders have not encashed / claimed their dividends.

In case, where there is a specific order of Court or Tribunal or Statutory Authority restraining any transfer of such shares and payment of dividend or where such shares are pledged or hypothecated under the provisions of the Depositories Act, 1996, the Company will not transfer such shares to the Fund.

Hence, in the absence of any communication received from the concerned shareholders in respect of such shares on or before February 10, 2026, the Company will proceed to transfer the said Equity Shares to IEPF as stipulated in the Rules, without any further notice. All further dividends in respect of the shares so transferred will also be directly credited to IEPF.

The Shareholders may please note the following in this regard:

1)	In case, the shares are held in physical form	The Company shall inform the Depository by way of corporate action to convert the share certificates into Demat form and transfer in favour of IEPF.
2)	In case, the shares are held in dematerialized form	Your demat account will be debited by way of corporate action for the shares liable for transfer to IEPF.

Consequent upon transfer, the concerned shareholder can claim the unpaid or unclaimed dividend and the shares from the IEPF Authority by sending physical copy of the requisite documents as may be applicable to the Company for obtaining the entitlement letter. The concerned Shareholders can claim both the unclaimed dividend and the shares from the IEPF Authority by making an application in the prescribed Form IEPF-5 through online submission to the IEPF Authority. It may be noted that the shareholder has to attach a copy of the entitlement letter issued by the Company along with other requisite documents at the time of submission of E-Form IEPF-5. Please note that no claim shall lie against the Company in respect of shares / unclaimed dividend transferred to IEPF pursuant to the above-mentioned Rules.

In case of any queries in this regard, you may contact the Registrar and Share Transfer Agent, KFin Technologies Limited (Unit: Coromandel International Limited), Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032 Toll Free No.: 1800-3094-001 Email: einward.ris@kfintech.com Website: www.kfintech.com.

Place : Secunderabad
Date : November 21, 2025

For Coromandel International Limited
B. Shanmugasundaram
Company Secretary and Compliance Officer

ರೈಲು ಗಾಲಿ ಕಾರ್ಖಾನೆ, ಯಲಹಂಕ, ಬೆಂಗಳೂರು-560064

Website: www.rwf.indianrailways.gov.in

[illegible]

ಕೆನರಾ ಬ್ಯಾಂಕ್ Canara Bank

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ ಪಶ್ಚಿಮ

(A Government of India Undertaking)

(ಸ್ಥಿರಾಸ್ತಿ ಮಾರಾಟಕ್ಕಾಗಿ ಹರಾಜು ಮಾರಾಟ ಸೂಚನೆ)

ಮಾರಾಟ ಪ್ರಕಟಣೆ

[illegible]

ಇ-ಹರಾಜು ದಿನಾಂಕ: 08-12-2025

[illegible]

...9063837573/9449860031) ಅಥವಾ ಸೇವಾ ಪೂರೈಕೆದಾರರು BAANKNET https://baanknet.com/ (M/s PSB ಅಲೈಯನ್ಸ್ ಪ್ರೈ. ಲಿಮಿಟೆಡ್) (ಸಂಪರ್ಕ ಸಂಖ್ಯೆ 7046612345/6354910172/ 8291220220/ 9892219848/8160205051) ಬೆಂಗಳೂರು. ಇಮೇಲ್: support.banknet@psballiance.com ರವರನ್ನು ಯಾವುದೇ ಕೆಲಸದ ಸಮಯದಲ್ಲಿ ಸಂಪರ್ಕಿಸಬಹುದು.

ದಿನಾಂಕ : 21.11.2025
ಸ್ಥಳ : ಬೆಂಗಳೂರು

ಸಹಿ/- ಅಧಿಕೃತ ಅಧಿಕಾರಿ
ಕೆನರಾ ಬ್ಯಾಂಕ್

Bank of Baroda

ಕೆಂಗೇರಿ ಶಾಖೆ
ನೆಲ ಮಹಡಿ, ಡೋರ್ ನಂ.1250/15/1ಎ, ಖಾತೆ ನಂ.15/1, ಶ್ರೀ ಅನ್ನಪೂರ್ಣೇಶ್ವರಿ ಕಾಂಪ್ಲೆಕ್ಸ್, 1ನೇ ಮುಖ್ಯ ರಸ್ತೆ, ಕೆಂಗೇರಿ ಸ್ಯಾಟಲೈಟ್ ಟೌನ್, ಕೆಂಗೇರಿ ಉಪನಗರ, ಬೆಂಗಳೂರು-560060

ಸ್ವಾಧೀನ ಸೂಚನೆ (ಸ್ಥಿರಾಸ್ತಿಗಾಗಿ) [ನಿಯಮ 8(1)]

ಅಧಿಕೃತ ಅಧಿಕಾರಿಗಳು ಬ್ಯಾಂಕ್ ಆಫ್ ಬರೋಡ, ಕೆಂಗೇರಿ ಶಾಖೆ, ಇದರ ಅಧಿಕಾರ ಹೊಂದಿದ ಅಧಿಕೃತ ಅಧಿಕಾರಿಯಾಗಿದ್ದು ಸೆಕ್ಯೂರಿಟೈಸೇಷನ್ ಅಂಡ್ ಎನ್‌ಫೋರ್ಸ್‌ಮೆಂಟ್ ಆಫ್ ಸೆಕ್ಯೂರಿಟಿ ಇಂಟ್ರೆಸ್ಟ್ (ಎರಡನೇ) ಆಕ್ಟ್ 2002 ರ ಅನ್ವಯ ಮತ್ತು ಸೆಕ್ಯೂರಿಟಿ ಇಂಟ್ರೆಸ್ಟ್ (ಎನ್‌ಫೋರ್ಸ್‌ಮೆಂಟ್) ನಿಯಮಗಳ 2002 ನಿಯಮ 3 ಅನ್ನು ಓದಿಕೊಂಡಂತೆ ಪ್ರಕರಣ 13(12)ರ ಅನ್ವಯ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರಗಳನ್ನು ಚಲಾಯಿಸಿ ಸದರಿ ಸೂಚನೆ ತಲುಪಿದ ದಿನಾಂಕದಿಂದ 60 ದಿವಸಗಳ ಒಳಗೆ ಸೂಚನೆಯಲ್ಲಿ ತಿಳಿಸಿರುವ ಮೊಬಲಗು Education Loan (ಖಾತೆ ಸಂಖ್ಯೆ.59310600001168) ರೂ.15,05,364.02/- (ರೂಪಾಯಿ ಹದಿನೈದು ಲಕ್ಷದ ಐದು ಸಾವಿರದ ಮುನ್ನೂರ ಅರವತ್ತನಾಲ್ಕು ಮತ್ತು ಎರಡು ಪೈಸೆ ಮಾತ್ರ). OD-VHL (ಖಾತೆ ಸಂಖ್ಯೆ 59310400000028) ರೂ. 5,30,741.35/- (ರೂಪಾಯಿ ಐದು ಲಕ್ಷದ ಮೂವತ್ತು ಸಾವಿರದ ಏಳು ನೂರ ನಲವತ್ತೊಂದು ಮತ್ತು ಮೂವತ್ತೈದು ಪೈಸೆ ಮಾತ್ರ) ದಿನಾಂಕ: 18.05.2025 ರಂತೆ ದಿನಾಂಕ 18.05.2025 ರ ವರೆಗಿನ ಬಡ್ಡಿ ಸೇರಿರುತ್ತದೆ ಮತ್ತು ತದನಂತರದ ಬಡ್ಡಿ ಮತ್ತು ಇತರೆ ಖರ್ಚು ವೆಚ್ಚಗಳನ್ನು ಪಾವತಿ ಮಾಡಲು ಸಾಲಗಾರರಾದ : (1) ಶ್ರೀ ಗೋವರ್ಧನ್ ಬಿನ್ ಶಿವರಾಜು ಎನ್ (2) ಶ್ರೀ ಶಿವರಾಜು ಬಿನ್ ಲೇಟ್ ನರಸಿಂಹಯ್ಯ ಇಬ್ಬರದ್ದೂ ವಿಳಾಸ: ನಂ. 138, ಗೋವರ್ಧನ ನಿಲಯ, ಕೋಟೆ, ಕೆಂಗೇರಿ, ಬೆಂಗಳೂರು - 560060. ಜಾಮೀನುದಾರರು: ಶ್ರೀಮತಿ. ಶೈಲಜಾ ಕೋಂ. ಶಿವರಾಜು ಎನ್, ನಂ. 138, ಗೋವರ್ಧನ ನಿಲಯ, ಕೋಟೆ, ಕೆಂಗೇರಿ, ಬೆಂಗಳೂರು - 560060 ಇವರಿಗೆ ದಿನಾಂಕ : 22.05.2025 ರಂದು ಡಿಮ್ಯಾಂಡ್ ನೋಟಿಸ್‌ನ್ನು ನೀಡಲಾಗಿತ್ತು.

ಸಾಲಗಾರರು ಸದರಿ ಮೊಬಲಗನ್ನು ಮರುಪಾವತಿಸದೇ ಇರುವುದರಿಂದ, ಸಾಲಗಾರರು ಮತ್ತು ಸಾರ್ವಜನಿಕರಿಗೆ ಈ ಮೂಲಕ ನೋಟಿಸ್ ನೀಡಲಾಗಿದೆ. ಈ ಕೆಳಗೆ ಸಹಿ ಮಾಡಿರುವವರು ಕೆಳಗೆ ವಿವರಿಸಿರುವ ಆಸ್ತಿಯನ್ನು ಈ ಮೇಲೆ ತಿಳಿಸಿದ ಕಾಯಿದೆಯ ಕಲಂ 13(4) ರೊಂದಿಗೆ ನಿಯಮ 8 ರಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿ ಅವನು/ ಅವಳು ಈ ಕೆಳಗೆ ವಿವರಿಸಲಾದ ಆಸ್ತಿಯನ್ನು ದಿನಾಂಕ 19.11.2025 ರಂದು ಸಾಂಕೇತಿಕವಾಗಿ ಸ್ವಾಧೀನ ಪಡೆದುಕೊಂಡಿದ್ದಾರೆ ಎಂದು ಸಾಲಗಾರರಿಗೆ ಈ ಮೂಲಕ ತಿಳಿಯಪಡಿಸಿದೆ.

ಸಾಲಗಾರರು ಹಾಗೂ ನಿರ್ದಿಷ್ಟವಾಗಿ ಸಾರ್ವಜನಿಕರು ಈ ಕೆಳಗೆ ವಿವರಿಸಿದ ಆಸ್ತಿಯೊಂದಿಗೆ ವ್ಯವಹರಿಸದಂತೆ ಈ ಮೂಲಕ ಎಚ್ಚರಿಸುತ್ತಿದ್ದೇವೆ ಹಾಗೂ ಅಂತಹ ಯಾವುದೇ ವ್ಯವಹಾರಗಳು ಬ್ಯಾಂಕ್ ಆಫ್ ಬರೋಡ, ಇವರಿಗೆ ಸಂದಾಯವಾಗತಕ್ಕ ಮೊಬಲಗು Education Loan (ಖಾತೆ ಸಂಖ್ಯೆ.59310600001168) ರೂ.15,05,364.02/- (ರೂಪಾಯಿ ಹದಿನೈದು ಲಕ್ಷದ ಐದು ಸಾವಿರದ ಮುನ್ನೂರ ಅರವತ್ತನಾಲ್ಕು ಮತ್ತು ಎರಡು ಪೈಸೆ ಮಾತ್ರ). OD-VHL (ಖಾತೆ ಸಂಖ್ಯೆ 59310400000028) ರೂ. 5,30,741.35/- (ರೂಪಾಯಿ ಐದು ಲಕ್ಷದ ಮೂವತ್ತು ಸಾವಿರದ ಏಳು ನೂರ ನಲವತ್ತೊಂದು ಮತ್ತು ಮೂವತ್ತೈದು ಪೈಸೆ ಮಾತ್ರ) ದಿನಾಂಕ: 18.05.2025 ರಂತೆ ದಿನಾಂಕ 18.05.2025 ರ ವರೆಗಿನ ಬಡ್ಡಿ ಸೇರಿರುತ್ತದೆ ಮತ್ತು ತದನಂತರದ ಬಡ್ಡಿ ಮತ್ತು ಇತರೆ ಖರ್ಚು ವೆಚ್ಚಗಳನ್ನು ಪಾವತಿಸಬೇಕಾಗುತ್ತದೆ.

ಸಾಲಗಾರರು ಗಮನಕ್ಕೆ ತರುವುದೇನೆಂದರೆ ಭದ್ರತಾ ಸ್ವತ್ತುಗಳನ್ನು ಹಿಂಪಡೆಯುವ ಕಾಲಾವಕಾಶ ಕಾಯಿದೆಯ ಸೆಕ್ಷನ್ 13 ನಿಯಮ 8ರ ಅನ್ವಯ ಇರುತ್ತದೆ.

ಸ್ಥಿರಾಸ್ತಿಯ ವಿವರ:

ಭದ್ರತಾ ಆಸ್ತಿಯ ವಿವರ: ಎಲ್ಲಾ ಭಾಗ ಮತ್ತು ವಿಭಾಗಗಳನ್ನೊಳಗೊಂಡಿರುವ ಸ್ಥಿರಾಸ್ತಿಯ ವಸತಿ ಮನೆ ನಂ.29, ಹೊಸ ನಂ.726/482, ಖಾತಾ ನಂ.965, ಹಳೆಯ ನಂ.482, ಇದು ಗೋವರ್ಧನ ನಿಲಯ, ಕೋಟೆ, ಮೈಸೂರು ರಸ್ತೆ, ಕೆಂಗೇರಿ ಹೋಬಳಿ, ಬೆಂಗಳೂರು-560060ರಲ್ಲಿದೆ. ವಿಸ್ತೀರ್ಣ ಪೂರ್ವದಿಂದ ಪಶ್ಚಿಮಕ್ಕೆ : (16+26)/2ಅಡಿ ಮತ್ತು ಉತ್ತರದಿಂದ ದಕ್ಷಿಣಕ್ಕೆ : 40 ಅಡಿ, ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ 840 ಚ.ಅಡಿ, ಚಕ್ಕುಬಂದಿ : ಪೂರ್ವಕ್ಕೆ : ರಸ್ತೆ, ಪಶ್ಚಿಮಕ್ಕೆ : ಹೈ ಸ್ಕೂಲ್ ಲೇನ್, ಉತ್ತರಕ್ಕೆ : ಪಂಚಾಯತ್ ಆಸ್ತಿ, ದಕ್ಷಿಣಕ್ಕೆ : ನಿವೇಶನ ನಂ.26.

ದಿನಾಂಕ : 19.11.2025
ಸ್ಥಳ : ಬೆಂಗಳೂರು

ಸಹಿ/- ಅಧಿಕೃತ ಅಧಿಕಾರಿ
ಬ್ಯಾಂಕ್ ಆಫ್ ಬರೋಡ

ಫಾರಂ ಎ

ಸಾರ್ವಜನಿಕ ಘೋಷಣೆ

(ಭಾರತದ ಇನ್ಸಾಲ್ವೆನ್ಸಿ ಮತ್ತು ಬ್ಯಾಂಕ್‌ರಪ್ಸಿ ಬೋರ್ಡ್ (ವಾಲಂಟರಿ ಲಿಕ್ವಿಡೇಶನ್ ಪ್ರಕ್ರಿಯೆ) ನಿಯಮಾವಳಿಗಳು, 2017ರ ನಿಯಮಾವಳಿ 14)

ಬರಿಮ್ಯಾಟ್ರಿಕ್ಸ್ ಸರ್ವೀಸಸ್ ಇಂಡಿಯಾ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಪಾಲುದಾರರ ಗಮನಕ್ಕೆ

1.	ಸಾಂಸ್ಥಿಕ ವ್ಯಕ್ತಿಯ ಹೆಸರು	ಬರಿಮ್ಯಾಟ್ರಿಕ್ಸ್ ಸರ್ವೀಸಸ್ ಇಂಡಿಯಾ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್
2.	ಸಾಂಸ್ಥಿಕ ವ್ಯಕ್ತಿಯ ಸಂಸ್ಥಾಪನಾ ದಿನಾಂಕ	06 ಡಿಸೆಂಬರ್ 2005
3.	ಸಾಂಸ್ಥಿಕ ವ್ಯಕ್ತಿಯು ಸಂಸ್ಥಾಪನೆ/ನೋಂದಣಿ ಪಡೆದುಕೊಂಡಿರುವ ಪ್ರಾಧಿಕಾರ	ಆರ್‌ಒಸಿ-ಬೆಂಗಳೂರು
4.	ಸಾಂಸ್ಥಿಕ ವ್ಯಕ್ತಿಯ ಸಾಂಸ್ಥಿಕ ಗುರುತಿನ ಸಂಖ್ಯೆ	U74110KA2005PTC037857
5.	ಸಾಂಸ್ಥಿಕ ವ್ಯಕ್ತಿಯ ನೋಂದಾಯಿತ ಕಚೇರಿಯ ಮತ್ತು ಪ್ರಧಾನ ಕಚೇರಿಯ (ಯಾವುದಾದರು ಇದ್ದಲ್ಲಿ) ವಿಳಾಸ	ದಿ ಎಸ್ಟೇಟ್, ಲೆವೆಲ್ 4, 121 ಡಿಕನ್ಸನ್ ರಸ್ತೆ, ಬೆಂಗಳೂರು - 560 042, ಕರ್ನಾಟಕ, ಭಾರತ.
6.	ಸಾಂಸ್ಥಿಕ ವ್ಯಕ್ತಿಯ ಲಿಕ್ವಿಡೇಶನ್‌ನ ಆರಂಭಿಕ ದಿನಾಂಕ	19 ನವೆಂಬರ್ 2025
7.	ಲಿಕ್ವಿಡೇಟರ್‌ನ ಹೆಸರು, ವಿಳಾಸ, ಇಮೇಲ್ ವಿಳಾಸ, ದೂರವಾಣಿ ಸಂಖ್ಯೆ ಮತ್ತು ನೋಂದಣಿ ಸಂಖ್ಯೆ	ಹೆಸರು: ಶ್ರೀ. ಜಾಬಿ ಚಾಕೊ ವಿಳಾಸ: ನಂ. 120, 3ನೇ ಕ್ರಾಸ್, 3ನೇ ಮುಖ್ಯ, ಪ್ರೈಡ್ ವ್ಯಾಲಿ ವ್ಯೂ ಲೇಔಟ್, ಜಿಗಣಿ ಹೋಬಳಿ, ಬೆಂಗಳೂರು - 560 105 ಇಮೇಲ್: jobykc@gmail.com ಫೋನ್: +91 96633 08656 ನೋಂದಣಿ ಸಂಖ್ಯೆ: IBBI/IPA-001/IP-P01372/2018-19/12300
8.	ಕ್ಲೇಮುಗಳನ್ನು ಸಲ್ಲಿಸುವ ಕೊನೆಯ ದಿನಾಂಕ	19 ಡಿಸೆಂಬರ್ 2025

[illegible]

ದಿನಾಂಕ: 22.11.2025
ಸ್ಥಳ: ಬೆಂಗಳೂರು

ಜಾಬಿ ಚಾಕೊ
ಲಿಕ್ವಿಡೇಟರ್
ನೋಂದಣಿ ಸಂ.: IBBI/IPA-001/IP-P01372/2018-19/12300

ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ

ಈ ಪ್ರಕಟಣೆಯ ಮೂಲಕ ಸಾಮಾನ್ಯ ಸಾರ್ವಜನಿಕರಿಗೆ ತಿಳಿಸುವುದು ಏನೆಂದರೆ, ಕೆಳಗಿನ ಕೋಷ್ಟಕದಲ್ಲಿನ ಪಟ್ಟಿಯಲ್ಲಿರುವ ಮಾಲೀಕರ ಹೆಸರುಗಳ (ಇಲ್ಲಿ ಇನ್ನುಮುಂದೆ ಸಮಗ್ರವಾಗಿ "ಮಾಲೀಕರು" ಎನ್ನಲಾಗುವವರ) ಎದುರಿಗೆ ಉಲ್ಲೇಖಿಸಲಾಗಿರುವ ಶೆಡ್ಯೂಲ್ ಮತ್ತು ಇಲ್ಲಿ ಇನ್ನುಮುಂದೆ "ಶೆಡ್ಯೂಲ್ ಪ್ರಾಪರ್ಟೀಸ್" ಎನ್ನಲಾಗುವ ಸ್ವತ್ತುಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಅವರ ಮಾಲೀಕರ ಹಕ್ಕು ಮತ್ತು ಮಾಲೀಕತ್ವದ ಅಧಿಕಾರಗಳ ಬಗ್ಗೆ, ಈ ಕೆಳಗಿನ ಸಹಿದಾರ ವಕೀಲರು ಪರಿಶೀಲನೆ ಮಾಡುತ್ತಿದ್ದಾರೆ.

[illegible]

ಶೆಡ್ಯೂಲ್ ಪ್ರಾಪರ್ಟೀಗಳು

ಇಲ್ಲಿ ಕೆಳಗೆ ವಿವರಿಸಲಾಗಿರುವ ಸ್ವತ್ತುಗಳ ಎಲ್ಲಾ ಭೂಭಾಗಗಳು, ಬೆಂಗಳೂರು ಜಿಲ್ಲೆಯ ಯಲಹಂಕ ತಾಲ್ಲೂಕು, ಯಲಹಂಕ ಹೋಬಳಿ, ಹಾರೋಹಳ್ಳಿ ಗ್ರಾಮದಲ್ಲಿ ಸ್ಥಿತಗೊಂಡಿರುತ್ತದೆ ಮತ್ತು ಕೆಳಗೆ ತಿಳಿಸುವಂತೆ ಅವರ ಮಾಲೀಕರ ಸ್ವಾಧೀನದಲ್ಲಿರುತ್ತದೆ:

ಸರ್ವೆ ನಂ.	ಮಾಲೀಕರು	ವಿಸ್ತೀರ್ಣ: ಗುಂಟಾ	ವಿಸ್ತೀರ್ಣ: ಎಕರೆ	ಚಕ್ಕುಬಂದಿ: ಪೂರ್ವಕ್ಕೆ	ಚಕ್ಕುಬಂದಿ: ಪಶ್ಚಿಮಕ್ಕೆ	ಚಕ್ಕುಬಂದಿ: ಉತ್ತರಕ್ಕೆ	ಚಕ್ಕುಬಂದಿ: ದಕ್ಷಿಣಕ್ಕೆ
87/1	ಶ್ರೀ. ಎನ್.ಡಿ. ಮುನಿರಾಜು ಬಿನ್ ಶ್ರೀ. ದಾಸಪ್ಪನ್ ವೀರಪ್ಪ	00	13	ಸರ್ವೆ ನಂ. 128 ರಲ್ಲಿನ ಜಮೀನು	ಸರ್ವೆ ನಂ. 86/10 ರಲ್ಲಿನ ಜಮೀನು	ಸರ್ವೆ ನಂ. 86/10 ರಲ್ಲಿನ ಜಮೀನು	ಸರ್ವೆ ನಂ. 87/2 ರಲ್ಲಿನ ಜಮೀನು
87/2	ಶ್ರೀ. ಎನ್.ಡಿ. ಮುನಿರಾಜು ಬಿನ್ ಶ್ರೀ. ದಾಸಪ್ಪನ್ ವೀರಪ್ಪ	00	16	ಸರ್ವೆ ನಂ. 128 ರಲ್ಲಿನ ಜಮೀನು	ಸರ್ವೆ ನಂ. 85 ಮತ್ತು 84 ರಲ್ಲಿನ ಜಮೀನು	ಸರ್ವೆ ನಂ. 87/1 ರಲ್ಲಿನ ಜಮೀನು	ಸರ್ವೆ ನಂ. 87/3 ರಲ್ಲಿನ ಜಮೀನು
87/3	ಎ) ಶ್ರೀ. ಕೃಷ್ಣಪ್ಪ ಬಿನ್ ಲೇಟ್ ಶ್ರೀ. ವರಪ್ಪ ಬಿ) ಶ್ರೀಮತಿ. ಶಾರದಮ್ಮ ಕೋಂ. ಕೃಷ್ಣಪ್ಪ ಸಿ) ಶ್ರೀ. ಎನ್. ಕೆ. ನರಸಿಂಹಮೂರ್ತಿ ಬಿನ್ ಕೃಷ್ಣಪ್ಪ ಡಿ) ಶ್ರೀ. ಎನ್. ಕೆ. ಮಂಜುನಾಥ್ ಬಿನ್ ಕೃಷ್ಣಪ್ಪ ಇ) ಶ್ರೀ. ಎನ್. ಕೆ. ಶಂಕರ ಬಿನ್ ಕೃಷ್ಣಪ್ಪ	00	05	ಸರ್ವೆ ನಂ. 128 ರಲ್ಲಿನ ಜಮೀನು	ಸರ್ವೆ ನಂ. 84 ರಲ್ಲಿನ ಜಮೀನು	ಸರ್ವೆ ನಂ. 87/2 ರಲ್ಲಿನ ಜಮೀನು	ಸರ್ವೆ ನಂ. 87/4ಎ ಮತ್ತು 87/4ಬಿ ರಲ್ಲಿನ ಜಮೀನು
	ಮೆ. ಸಾಯಿ ರಾಘವ ಟಿಟಿ	00	05				
	1) ಕಮಲಮ್ಮ ಕೋಂ. ಲೇಟ್ ಆರ್. ನಾಗರಾಜಪ್ಪ 2) ಶ್ರೀ. ಆರ್. ಶಾಂತಮೂರ್ತಿ ಬಿನ್ ಲೇಟ್ ಬಿ. ರಾಮಯ್ಯ 3) ಶ್ರೀ. ಆರ್. ವೆಂಕಟೇಶಪ್ಪ ಅಲಿಯಾಸ್ ಭೀಮಣ್ಣ ಬಿನ್ ಲೇಟ್ ಬಿ. ರಾಮಯ್ಯ	00	05				
87/4ಎ	ಶ್ರೀಮತಿ. ಶಾಂತಮ್ಮ ಜೆ. ಡಿ. ಕೋಂ. ಶ್ರೀ. ಡಿ. ಜಗದೀಶ	00	11	ಸರ್ವೆ ನಂ. 128 ರಲ್ಲಿನ ಜಮೀನು	ಸರ್ವೆ ನಂ. 87/4ಬಿ ರಲ್ಲಿನ ಜಮೀನು	ಸರ್ವೆ ನಂ. 87/3 ರಲ್ಲಿನ ಜಮೀನು	ಸರ್ವೆ ನಂ. 88 ರಲ್ಲಿನ ಜಮೀನು
87/4ಬಿ	ಶ್ರೀ. ಎನ್.ಆರ್. ಕೃಷ್ಣಮೂರ್ತಿ ಬಿನ್ ಲೇಟ್ ಬಿ. ರಾಮಯ್ಯ	00	06	ಸರ್ವೆ ನಂ. 87/4ಎ ರಲ್ಲಿನ ಜಮೀನು	ಸರ್ವೆ ನಂ. 84ರಲ್ಲಿನ ಜಮೀನು	ಸರ್ವೆ ನಂ. 87/3 ರಲ್ಲಿನ ಜಮೀನು	ಸರ್ವೆ ನಂ. 88 ರಲ್ಲಿನ ಜಮೀನು

ದಿನಾಂಕ 22.11.2025

ಸಹಿ/-
ಎನ್.ಕೆ. ವಿರೇಶ್ / ಎಸ್. ರಘುನಂದನ
ಹಕ್ಕು ಲೀಗಲ್ ಬೆಂಗಳೂರು ಅಡ್ವೊಕೇಟ್ಸ್
4ನೇ ಮಹಡಿ, ಫೀನಿಕ್ಸ್ ಪಿನ್ನಾಕಲ್, ನಂ. 46, ಹೊಸೂರು ರಸ್ತೆ, ಬೆಂಗಳೂರು 560042

ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ

[illegible]

ಶೆಡ್ಯೂಲ್ ಪ್ರಾಪರ್ಟೀಗಳು

[illegible]

ಸರ್ವೆ ನಂ.	ಮಾಲೀಕರು	ವಿಸ್ತೀರ್ಣ: ಗುಂಟಾ	ವಿಸ್ತೀರ್ಣ: ಎಕರೆ	ಚಕ್ಕುಬಂದಿ: ಪೂರ್ವಕ್ಕೆ	ಚಕ್ಕುಬಂದಿ: ಪಶ್ಚಿಮಕ್ಕೆ	ಚಕ್ಕುಬಂದಿ: ಉತ್ತರಕ್ಕೆ	ಚಕ್ಕುಬಂದಿ: ದಕ್ಷಿಣಕ್ಕೆ
86/10	[illegible]	00	07	[illegible]	[illegible]	[illegible]	[illegible]
86/11	[illegible]	00	09	[illegible]	[illegible]	[illegible]	[illegible]
86/12	[illegible]	00	08	[illegible]	[illegible]	[illegible]	[illegible]
86/13	[illegible]	00	02½	[illegible]	[illegible]	[illegible]	[illegible]
86/14	[illegible]	00	02½	[illegible]	[illegible]	[illegible]	[illegible]
86/15	[illegible]	00	01	[illegible]	[illegible]	[illegible]	[illegible]
86/16	[illegible]	00	01	[illegible]	[illegible]	[illegible]	[illegible]
86/17	[illegible]	00	01	[illegible]	[illegible]	[illegible]	[illegible]

ದಿನಾಂಕ 22.11.2025

ಸಹಿ/-
ಎನ್.ಕೆ. ವಿರೇಶ್ / ಎಸ್. ರಘುನಂದನ
ಹಕ್ಕು ಲೀಗಲ್ ಬೆಂಗಳೂರು ಅಡ್ವೊಕೇಟ್ಸ್
4ನೇ ಮಹಡಿ, ಫೀನಿಕ್ಸ್ ಪಿನ್ನಾಕಲ್, ನಂ. 46, ಹೊಸೂರು ರಸ್ತೆ, ಬೆಂಗಳೂರು 560042

ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ

[illegible]

ಶೆಡ್ಯೂಲ್ ಪ್ರಾಪರ್ಟೀಗಳು

[illegible]

ಸರ್ವೆ ನಂ.	ಮಾಲೀಕರು	ವಿಸ್ತೀರ್ಣ: ಗುಂಟಾ	ವಿಸ್ತೀರ್ಣ: ಎಕರೆ	ಚಕ್ಕುಬಂದಿ: ಪೂರ್ವಕ್ಕೆ	ಚಕ್ಕುಬಂದಿ: ಪಶ್ಚಿಮಕ್ಕೆ	ಚಕ್ಕುಬಂದಿ: ಉತ್ತರಕ್ಕೆ	ಚಕ್ಕುಬಂದಿ: ದಕ್ಷಿಣಕ್ಕೆ
86/6	[illegible]	00	05	[illegible]	[illegible]	[illegible]	[illegible]
86/8	[illegible]	00	09	[illegible]	[illegible]	[illegible]	[illegible]
86/7	[illegible]	00	32	[illegible]	[illegible]	[illegible]	[illegible]
86/6	[illegible]	00	08	[illegible]	[illegible]	[illegible]	[illegible]
86/9	ಶ್ರೀಮತಿ. ಸ್ವಾಮ್ಯ ನಾರಾಯಣ ಬಿನ್ ಎ. ಟಿ. ಶಿವಣ್ಣ	00	10	ಸರ್ವೆ ನಂ. 86/10 ರಲ್ಲಿರುವ ಜಮೀನು	ಅವಲಹಳ್ಳಿ ಗ್ರಾಮದ ಸರಹದ್ದು	ಸರ್ವೆ ನಂ. 86/8 ರಲ್ಲಿರುವ ಜಮೀನು	ಸರ್ವೆ ನಂ. 85 ರಲ್ಲಿರುವ ಜಮೀನು

ದಿನಾಂಕ 22.11.2025

ಸಹಿ/-
ಎನ್.ಕೆ. ವಿರೇಶ್ / ಎಸ್. ರಘುನಂದನ
ಹಕ್ಕು ಲೀಗಲ್ ಬೆಂಗಳೂರು ಅಡ್ವೊಕೇಟ್ಸ್
4ನೇ ಮಹಡಿ, ಫೀನಿಕ್ಸ್ ಪಿನ್ನಾಕಲ್, ನಂ. 46, ಹೊಸೂರು ರಸ್ತೆ, ಬೆಂಗಳೂರು 560042

ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ

[illegible]

ಶೆಡ್ಯೂಲ್ ಪ್ರಾಪರ್ಟೀಗಳು

[illegible]

ಸರ್ವೆ ನಂ.	ಮಾಲೀಕರು	ವಿಸ್ತೀರ್ಣ: ಗುಂಟಾ	ವಿಸ್ತೀರ್ಣ: ಎಕರೆ	ಚಕ್ಕುಬಂದಿ: ಪೂರ್ವಕ್ಕೆ	ಚಕ್ಕುಬಂದಿ: ಪಶ್ಚಿಮಕ್ಕೆ	ಚಕ್ಕುಬಂದಿ: ಉತ್ತರಕ್ಕೆ	ಚಕ್ಕುಬಂದಿ: ದಕ್ಷಿಣಕ್ಕೆ
86/1	[illegible]	00	15	[illegible]	[illegible]	[illegible]	[illegible]
86/2	[illegible]	00	16	[illegible]	[illegible]	[illegible]	[illegible]
86/3	[illegible]	00	14	[illegible]	[illegible]	[illegible]	[illegible]
	[illegible]	00	14				
86/4	[illegible]	00	04	[illegible]	[illegible]	[illegible]	[illegible]
86/5	ಶ್ರೀ. ಡಿ. ಕೃಷ್ಣಪ್ಪ ಬಿನ್ ಲೇಟ್ ದಾಸಪ್ಪ ಶ್ರೀ. ಎನ್.ಕೆ.ನಾಗರಾಜ್ ಬಿನ್ ಡಿ. ಕೃಷ್ಣಪ್ಪ	00	15	ಸರ್ವೆ ನಂ. 86/4 ಮತ್ತು 86/13 ರಲ್ಲಿನ ಜಮೀನು	ಅವಲಹಳ್ಳಿ ಗ್ರಾಮದ ಸರಹದ್ದು	ಸರ್ವೆ ನಂ. 86/4 ರಲ್ಲಿನ ಜಮೀನು	ಸರ್ವೆ ನಂ. 86/6ಎ ಮತ್ತು 86/6ಬಿ ರಲ್ಲಿನ ಜಮೀನು

ದಿನಾಂಕ 22.11.2025

ಸಹಿ/-
ಎನ್.ಕೆ. ವಿರೇಶ್ / ಎಸ್. ರಘುನಂದನ
ಹಕ್ಕು ಲೀಗಲ್ ಬೆಂಗಳೂರು ಅಡ್ವೊಕೇಟ್ಸ್
4ನೇ ಮಹಡಿ, ಫೀನಿಕ್ಸ್ ಪಿನ್ನಾಕಲ್, ನಂ. 46, ಹೊಸೂರು ರಸ್ತೆ, ಬೆಂಗಳೂರು 560042

ಕರ್ನಾಟಕ ಬ್ಯಾಂಕ್ ಲಿಮಿಟೆಡ್

ಆಸ್ತಿ ವಸೂಲಾತಿ ನಿರ್ವಹಣಾ ಶಾಖೆ,
ಮೊದಲನೇ ಮಹಡಿ, ಎಫ್‌ಕೆಸಿಸಿಐ ಕಟ್ಟಡ,
ಕೆಂಪೇಗೌಡ ರಸ್ತೆ, ಬೆಂಗಳೂರು-560009.
ದೂರವಾಣಿ: 080-22955928(Gen)/22955929(AGM)
ಇ-ಮೇಲ್: blr.arm@ktkbank.com
ವೆಬ್‌ಸೈಟ್: https://karnatakabank.com
CIN: L85110KA1924PLC001128

ಇ-ಹರಾಜು
ಸ್ಥಿರಾಸ್ತಿ ಸ್ವತ್ತುಗಳ ಮಾರಾಟ ಸೂಚನೆ ದಿನಾಂಕ: 05.12.2025

ಸೆಕ್ಯೂರಿಟೈಸೇಷನ್ ಇಂಟರೆಸ್ಟ್ (ಎನ್‌ಫೋರ್ಸ್‌ಮೆಂಟ್) ನಿಯಮಗಳು, 2002ರ ನಿಯಮ 8(6)/ನಿಯಮ 9(1)ರ ನಿಬಂಧನೆಗಳನ್ನು ಓದಿಕೊಂಡು ಸೆಕ್ಯೂರಿಟೈಸೇಷನ್ ಅಂಡ್ ರಿಕನ್‌ಸ್ಟ್ರಕ್ಷನ್ ಆಫ್ ಫೈನಾನ್ಷಿಯಲ್ ಅಸೆಟ್ಸ್ ಅಂಡ್ ಎನ್‌ಫೋರ್ಸ್‌ಮೆಂಟ್ ಆಫ್ ಸೆಕ್ಯೂರಿಟಿ ಇಂಟರೆಸ್ಟ್ ಆಕ್ಟ್, 2002ರ ಅಡಿಯಲ್ಲಿ ಸ್ಥಿರಾಸ್ತಿ ಸ್ವತ್ತುಗಳ ಮಾರಾಟ ಸೂಚನೆ (ಇ-ಹರಾಜು).

[illegible] ದಿನಾಂಕ 05.12.2025 ರಂದು ಈ ಕೆಳಗೆ ನೀಡಿರುವ ಸಮಯದಲ್ಲಿ ಮಾರಾಟ ಮಾಡಲಾಗುವುದು.

ಮೀಸಲು ಬೆಲೆ ಮತ್ತು ಇಎಂಡಿ ಠೇವಣಿಗಳ ವಿವರಗಳು ಈ ಕೆಳಗಿನಂತಿವೆ : ಇಎಂಡಿ ಡೆಪಾಸಿಟ್ ಅನ್ನು (ಆಯಾ ಸ್ವತ್ತುಗಳಿಗೆ ಅನ್ವಯಿಸುವಂತೆ) ದಿನಾಂಕ: 04.12.2025 ರಂದು ಸಂಜೆ 4.00 ಗಂಟೆಯ ಒಳಗೆ ಆನ್‌ಲೈನ್ ಪಾವತಿಯ ಮೂಲಕ ಈ ಕೆಳಗೆ ನಮೂದಿಸಿರುವ ಖಾತೆಯ ಸಂಖ್ಯೆಗೆ ಅಥವಾ ಕರ್ನಾಟಕ ಬ್ಯಾಂಕ್ ಲಿಮಿಟೆಡ್ ಪರವಾಗಿ ಡಿಡಿ ಮೂಲಕ ಸಂದಾಯ ಮಾಡಬಹುದಾಗಿದೆ.

ಕ್ರ. ಸಂ.	ಸಾಲ ಪಡೆದವರ /ಅಡಮಾನದಾರರ/ ಜಾಮೀನುದಾರರ / ಸಹ-ಬಾಧ್ಯತಾದಾರರ ಹೆಸರು ಮತ್ತು ಸಾಲ ಖಾತೆ ಸಂಖ್ಯೆ	ಬಾಕಿ ಮೊತ್ತ ರೂ. ಮುಂದಿನ ಬಡ್ಡಿ + ವೆಚ್ಚಗಳು	ಸ್ವಾಧೀನತೆಯ ದಿನಾಂಕ ಸ್ವಾಧೀನತೆಯ ವಿಧ	ಸ್ಥಿರಾಸ್ತಿ ಸ್ವತ್ತಿನ ವಿವರಗಳು	ಮೀಸಲು ಬೆಲೆ (ರೂ.)	ಇಡಗಂಟು ಹಣ ಠೇವಣಿ (ಇಎಂಡಿ) ರೂ.	ಹರಾಜು ಸಮಯ	ಬಿಡ್ ಮೊತ್ತ ಹೆಚ್ಚಿಸುವಿಕೆ/ ಗುಣಾಂಕ	ಖಾತೆಯ ಹೆಸರು ಮತ್ತು ಖಾತೆಯ ವಿವರಗಳು (ಇಎಂಡಿ ಪಾವತಿಗಾಗಿ)/ IFSC ಕೋಡ್
1	(1) ಮೆ॥ ವರಿಯಾ ಟ್ರಸ್ಟ್ & ಡೈನ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್, ಪ್ರತಿನಿಧಿಸುವ ನಿರ್ದೇಶಕರು : (ಎ) ಶ್ರೀ. ರವಿಶಂಕರ್ ಕೆ ಆರ್, (ಬಿ) ಶ್ರೀ. ಅವಿತ್ ಆರ್ ಗೌಡ, (ಸಿ) ಶ್ರೀ. ಅಮಿತ್ ಆರ್ ಗೌಡ, ನಂ 40/1, ಸಂಜರಿ ಕಾರ್ಡಿಲ್ ಕಮರ್ಷಿಯಲ್, 3ನೇ ಮಹಡಿ, ಸಹಕಾರನಗರ ಮುಖ್ಯರಸ್ತೆ, ಸಹಕಾರ ನಗರ, ಬೆಂಗಳೂರು-560091 (2) ಶ್ರೀ.ರವಿಶಂಕರ್ ಕೆ ಆರ್ ಗೌಡ, ಬಿನ್ ಶ್ರೀ. ರುದ್ರೇಗೌಡ ಕೆ.ಸಿ, ನಂ. 824, 24ನೇ ಮೇನ್, ಸಾರಕ್ಕಿ ಎಕ್ಸ್‌ಟೆನ್ಷನ್, ಜೆ ಪಿ ನಗರ 6ನೇ ಹಂತ, ಬೆಂಗಳೂರು-560078 (3) ಶ್ರೀ.ಅವಿತ್ ಆರ್ ಗೌಡ, ಬಿನ್ ಶ್ರೀ.ರವಿಶಂಕರ್ ಕೆ.ಆರ್., ನಂ. 824, 24ನೇ ಮೇನ್, ಸಾರಕ್ಕಿ ಎಕ್ಸ್‌ಟೆನ್ಷನ್, ಜೆ ಪಿ ನಗರ 6ನೇ ಹಂತ, ಬೆಂಗಳೂರು-560078 (4) ಶ್ರೀ.ಅಮಿತ್ ಆರ್. ಗೌಡ, ಬಿನ್ ಶ್ರೀ.ರವಿಶಂಕರ್ ಕೆ.ಆರ್., ನಂ. 824, 24ನೇ ಮೇನ್, ಸಾರಕ್ಕಿ ಎಕ್ಸ್‌ಟೆನ್ಷನ್, ಜೆ ಪಿ ನಗರ 6ನೇ ಹಂತ, ಬೆಂಗಳೂರು-560078 (5) ಶ್ರೀಮತಿ. ಅನಿತಾ ರವಿಶಂಕರ್, ಕೋಂ ಶ್ರೀ ರವಿಶಂಕರ್ ಕೆ ಆರ್ ಬಿನ್ ಶ್ರೀ.ರವಿಶಂಕರ್ ಕೆ.ಆರ್., ನಂ. 824, 24ನೇ ಮೇನ್, ಸಾರಕ್ಕಿ ಎಕ್ಸ್‌ಟೆನ್ಷನ್, ಜೆ ಪಿ ನಗರ 6ನೇ ಹಂತ, ಬೆಂಗಳೂರು-560078 (6) ಮೆ॥ ಶ್ರೀನಿವಾಸ ಎಂಟರ್‌ಪ್ರೈಸಸ್, ಪ್ರತಿನಿಧಿಸುವ ಪಾಲುದಾರರು : (ಎ) ಶ್ರೀ.ರವಿಶಂಕರ್.ಕೆ.ಆರ್. (ಬಿ) ಶ್ರೀಮತಿ. ಅನಿತಾ ರವಿಶಂಕರ್, (ಬಿ) ಶ್ರೀಮತಿ ಅನಿತಾ ರವಿಶಂಕರ್, ನಂ. 824, 24ನೇ ಮೇನ್, ಸಾರಕ್ಕಿ ಎಕ್ಸ್‌ಟೆನ್ಷನ್, ಜೆ ಪಿ ನಗರ 6ನೇ ಹಂತ, ಬೆಂಗಳೂರು-560078 ಸಾಲದ ಖಾತೆ ಸಂಖ್ಯೆಗಳು : (1) PSOD A/c 0627000600108201 (2) TL A/c 0627001650556701 (3) TL A/c 0627001650560701 (4) TL A/c 0627001650566601 (5) PSTL A/c 0627001800041001	ಒಟ್ಟು ರೂ. 23,63,38,652.32 [ರೂಪಾಯಿ ಇಪ್ಪತ್ತಮೂರು ಕೋಟಿ ಅರವತ್ತಮೂರು ಲಕ್ಷದ ಮೂವತ್ತೆಂಟು ಸಾವಿರದ ಆರುನೂರ ಐವತ್ತೆರಡು ಮತ್ತು ಮೂವತ್ತೆರಡು ಪೈಸೆ ಮಾತ್ರ] [(1) ರೂ. 8,31,43,346.18 01.11.2025 + (2) ರೂ. 1,63,58,920.84 11.11.2025 + (3) ರೂ. 6,75,64,907.46 11.11.2025 + (4) ರೂ. 65,40,294.44 11.11.2025 + (5) ರೂ. 6,27,31,183.40 11.11.2025]	09.04.2025 ಭೌತಿಕ	ಶ್ರೀಮತಿ. ಅನಿತಾ ರವಿಶಂಕರ್ ರವರಿಗೆ ಸೇರಿದ ಎಲ್ಲಾ ಭಾಗ ಮತ್ತು ವಿಭಾಗಗಳ ಭೂಮಿಯ ವಿಸ್ತೀರ್ಣ 1 ಎಕರೆ 4 ಗುಂಟೆಗಳು (ದಾಖಲೆ ಪ್ರಕಾರ) ಮತ್ತು 35,340 ಚದರ ಅಡಿ, (ವಾಸ್ತವದ ಪ್ರಕಾರ), ಸರ್ವೆ ನಂ. 15/3, ಬಿಬಿಎಂಪಿ ಖಾತಾ ನಂ. 460/15/3 ಮತ್ತು ಪಿಐಡಿ ನಂ. 194-ಡಬ್ಲ್ಯು0691-1/1, ಪಿಳಗಾನಹಳ್ಳಿ ಗ್ರಾಮ, ಉತ್ತರಹಳ್ಳಿ ಹೋಬಳಿ, ಬೆಂಗಳೂರು. ಚಕ್ಕುಬಂದಿ : (ದಾಖಲೆ ಪ್ರಕಾರ) : ಪೂರ್ವಕ್ಕೆ: ಶ್ರೀ.ತಿರುಮಲ್ಲಪ್ಪ ರವರ ಆಸ್ತಿ, ಪಶ್ಚಿಮಕ್ಕೆ : ರಸ್ತೆ, ಉತ್ತರಕ್ಕೆ : ಶ್ರೀ.ರವಿಶಂಕರ್.ಕೆ.ಆರ್. ರವರ ಭೂಮಿ, ದಕ್ಷಿಣಕ್ಕೆ : ಶ್ರೀ. ಲೋಕನಾಥ್ ಮತ್ತು ಶಾರದಮ್ಮ ರವರ ಇದೇ ಸರ್ವೆ ನಂಬರಿನ ಉಳಿಕೆ ಭೂಮಿ. Location: 12.856891'N 77.580133'E	ರೂ. 25,00,00,000/- (ರೂಪಾಯಿ ಇಪ್ಪತ್ತೈದು ಕೋಟಿ ಮಾತ್ರ)	ರೂ. 2,50,00,000/- (ರೂಪಾಯಿ ಎರಡು ಕೋಟಿ ಐವತ್ತು ಲಕ್ಷ ಮಾತ್ರ)	ಬೆಳಿಗ್ಗೆ 10.00 ರಿಂದ 10.15 ರವರೆಗೆ	ರೂ. 10,00,000/-	ಕರ್ನಾಟಕ ಬ್ಯಾಂಕ್ ಲಿಮಿಟೆಡ್ ಶಾಖೆ: ಬೆಂಗಳೂರು- ವಿಧಾನ ಸೌಧ ಖಾತೆ ಸಂಖ್ಯೆ: 0623500200004101 IFSC: KARB0000062

(ಸಾಲಗಾರರು/ ಅಡಮಾನದಾರರ ಗಮನಕ್ಕೆ ನಿಬಂಧನೆಗಳ ಉಪ-ವಿಭಾಗ (8)ರ ಸೆಕ್ಷನ್ 13ರ ಕಾಯಿದೆಯಲ್ಲಿ ಲಭ್ಯವಿರುವ ಸಮಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಭದ್ರತಾ ಸ್ವತ್ತುಗಳನ್ನು ಪಡೆದುಕೊಳ್ಳಲು ಆಹ್ವಾನಿಸಲಾಗಿದೆ.) (ಈ ಪ್ರಕಟಣೆಯನ್ನು ನಿಯಮ (8) ಉಪನಿಯಮ (6)/ನಿಯಮ (9) ಉಪನಿಯಮ (1) ಸೆಕ್ಯೂರಿಟಿ ಇಂಟರೆಸ್ಟ್ ಎನ್‌ಫೋರ್ಸ್‌ಮೆಂಟ್ ನಿಯಮ 2002 ರಡಿಯಲ್ಲಿ ಸಾಲಗಾರರಿಗೆ/ ಜಾಮೀನುದಾರರಿಗೆ ನೀಡುವ ಪ್ರಕಟಣೆ ಎಂದು ಪರಿಗಣಿಸತಕ್ಕದ್ದು).

ಮಾರಾಟದ ವಿವರವಾದ ನಿಯಮ ಮತ್ತು ನಿಬಂಧನೆಗಳಿಗೆ, ದಯವಿಟ್ಟು ಕರ್ನಾಟಕ ಬ್ಯಾಂಕಿನ ವೆಬ್‌ಸೈಟ್ https://karnatakabank.com ನ "ರೆಗ್ಯುಲೇಟರಿ ಮತ್ತು ಇತರೆ" ಎಂಬ ಶೀರ್ಷಿಕೆ ಅಡಿಯಲ್ಲಿ ನೋಡಿ.

ಈ-ಹರಾಜನ್ನು 05 ನಿಮಿಷಗಳ ಅನಿಯಮಿತ ವಿಸ್ತರಣೆಯೊಂದಿಗೆ ದಿನಾಂಕ 05.12.2025 ರಂದು ಮೇಲೆ ತಿಳಿಸಿದ ಸಮಯದಲ್ಲಿ www.auctionbazaar.com ಪೋರ್ಟಲ್ ಮೂಲಕ ನಡೆಸಲಾಗುವುದು. ಉದ್ದೇಶಿತ ಬಿಡ್‌ದಾರರು ತಮ್ಮ ಹೆಸರನ್ನು www.auctionbazaar.com ನಲ್ಲಿ ನೋಂದಾಯಿಸಿಕೊಳ್ಳಬೇಕು ಮತ್ತು ಯೂಸರ್ ಐಡಿ ಮತ್ತು ಪಾಸ್‌ವರ್ಡ್‌ನ್ನು ಉಚಿತವಾಗಿ ಮೆ॥ ಆಕ್ಷನ್ ಬಜಾರ್, 7-1-28/1/ಎ/1 ಹಾರ್ಗ ಅವೆನ್ಯೂ 1, ಅಮೀರ್‌ಪೇಟ್, ಬೇಗಂಪೇಟ್, ಹೈದ್ರಾಬಾದ್, ಸಿಕಂದರ್‌ಬಾದ್, ತೆಲಂಗಾಣ, ಇಂಡಿಯಾ, 500016, ಸಂಪರ್ಕಿಸಬೇಕಾದ ಮೊಬೈಲ್ ಸಂಖ್ಯೆ: 8885035382, ಇ-ಮೇಲ್: disposal.karnataka@auctionbazaar.com. ರವರಿಂದ (ತಾತ್ಕಾಲಿಕವಾಗಿ 04.12.2025 ರಂದು) ಆನ್‌ಲೈನ್ ತರಬೇತಿಯನ್ನು ಪಡೆಯಬಹುದು.

ದಿನಾಂಕ: 17.11.2025
ಸ್ಥಳ: ಬೆಂಗಳೂರು

ಸಹಿ/- ಸಹಾಯಕ ಮಹಾ ಪ್ರಬಂಧಕರು ಮತ್ತು ಅಧಿಕೃತ ಅಧಿಕಾರಿ
ಕರ್ನಾಟಕ ಬ್ಯಾಂಕ್ ಲಿಮಿಟೆಡ್.